

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01436/2017

Chandigarh, this the 5th day of December, 2017

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)
HON'BLE MRS. P. GOPINATH, MEMBER (A)**

...

Smt. Ranjana Sharma (Superintendent retired) wife of Sh. Sukhdev Sharma, aged 61 years, resident of House No.858, Sector 11, Panchkula, lastly posted as Superintendent, Customs Preventive Station, Jalalabad (Group-B).

....APPLICANT

(Present: Mr. Pankaj Midha, Advocate)

VERSUS

1. Union of India through Secretary to Government of India, Ministry of Finance, Department of Revenue, Sansad Marg, New Delhi.
2. Commissioner of Goods and Service Tax, Chandigarh, Central Revenue Building, 2nd Floor, Sector 17-C, Chandigarh.
3. Commissioner of Customs, Customs (Preventive) Commissionerate, The Mall, Amritsar, Punjab.

....RESPONDENTS

ORDER (Oral)

HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J):-

At the very outset, learned counsel for the applicant intends to withdraw the present Original Application (OA), to enable her to avail appropriate legal remedy, before the Competent Authority, at the first instance, without prejudice to her rights, in any manner.

Therefore, the instant OA is hereby dismissed as withdrawn, with the aforesaid liberty, as prayed for.

**(P. GOPINATH)
MEMBER (A)**

**(JUSTICE M.S. SULLAR)
MEMBER (J)**

Dated: 05.12.2017.

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